

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 49/89

DATED THURSDAY THE SECOND DAY OF FEBRUARY
NINETEEN HUNDRED AND EIGHTY NINE

PRESENT

Hon'ble Shri G. Sreedharan Nair, Judicial Member

&

Hon'ble Shri N. V. Krishnan, Administrative Member

A. R. Rajendran

Applicant

Vs.

1. Union of India represented by Secretary
Department of Communication, New Delhi

2. General Manager, Maintenance, Southern
Telecom Regions, Madras-600 001

3. General Manager, Kerala Circle,
Department of Telecommunications,
Trivandrum and

4. District Manager, Telecoms, District
Ernakulam, Cochin-682 011

Respondents

Mr. K.K. Balakrishnan

Counsel for the
applicant

O R D E R

(Pronounced by Hon'ble Shri G. Sreedharan Nair)

Heard counsel of the applicant.

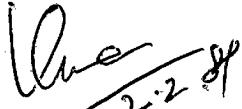
2. The relief claimed in this application by the son
of a deceased Repeater Station Assistant in the Department
of Posts & Telegraphs, is to quash the order dated 27.1.88
by which his request made on 29.4.1987 for appointment as
Telephone Operator in relaxation of the normal rules was
rejected. The ground urged is that the order is not a
speaking one and has been passed without making proper enquiry.

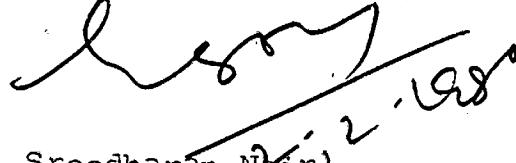
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3. The father of the applicant passed away as early as on 13.2.1966. Admittedly, even at that time, the wife of the deceased, who is the mother of the applicant was employed as Telephone Operator. The applicant is the only son. As such, it cannot be said that the father of the applicant passed away leaving his family in indigent circumstances so as to warrant the consideration ~~of~~ ~~of~~ ~~of~~ of compassionate appointment to a dependent. It cannot at all be said that the respondents wrongly rejected the request of the applicant. The impugned order discloses that the request has been duly considered by the Circle High Power Committee and it was thereafter that it was rejected.

4. This application is rejected.


(N. V. Krishnan)
Administrative Member
2.2.1989


(G. Sreedharan Nair)
Judicial Member
2.2.1989

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